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समदोष कार्य मंद्रालय में राज्य मंत्री ग्रौर <u>गृह संक्ष्यस्य</u> में राज्य मंत्री (श्री एम ० एम ० जैकब) (क) से (ग) इसाहाबाद उपन न्यायालय की लखनु उपित ने ग्रपने दिनांक 15 जुलाई, 1992 के ग्रादेश द्वारा अधिगृहीत भूमि पर किसी प्रकार का निर्माण कार्प बारम्भ करने या निर्माण गतिविधि जारी रखने से दलों को रोक दिया था। **स्थापि निर्माण** कार्य जारी रहा । मामला एक रिट्याचिका के बारा उच्चतम न्यायालय के समक्ष विचारार्थ ग्राया तथा उच्चतम न्यायलयने ने धाध्यक्षीत भाम पर किसी भी प्रकार निर्माण कार्य करने को रोक दिया ७ जुलाई, 1992 को सरकार ने उक्चतम न्यायालय के एक हलफनामा फाईल किया जिसमें, ग्रन्य बातों के साथ साथ बात की पूष्टिकी है कि कार सेवा या जुलाई, 1992 को पूरी तरह रोक दिया तथा उस समय मे न्यायालय के ग्रादेशों को मानते हए कोई निर्माण नहीं किया जा रहा है। ग्रंभी भी मामका न्यायालय में लंबित है।

Foreign Trips of Ministers

2944. DR. BALDEV PRAKASH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of foreign trips of Ministers to foreign countries during the current financial year, till date;
- (b) the countries visited and the purpose of the visit; and
- (c) the expenditure incurred by Government on these trips?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The information is being collected and will laid on the Table of the House.

Bangladeshi infiltrators in Purnia, Bihar

2945. SHRI S. S. AHLUWALIA Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that infiltration of Bangladehi nation-

als in Purnia in Bihar from across Bangladesh is going unchecked for the last many months;

- (b) if so, whether Government have asked for any details from the State Government and the authorities of the forces posted at the Border;
- (c) what response Government have received therefrom; and
- (d) what action Government propose to take to detect the Bangladeshi infiltrators in Purnia in Bihar and deport them to Bangladesh?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The Government are aware of this problem and are in touch with all the concerned agencies.

(d) The State Governments concerned have been advised to enforce provisions of the Foreigners Act, 1946 and to launch a special drive to detect and deport illegal migrants.

Increase in cases of bride burning rape and dowry deaths

2946. SHRI SHANTI TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that incidents of bride burning, rape and dowry deaths have increased during 1992 till date as compared to the year 1991;
- (b) if so, what are the figures of such incidents during the two years separately; and
- (c) what steps Government propose to take to protect women against such crime?